

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/1202/2017/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 23.9.2021

:: ENQUIRY REPORT ::**:: Present ::****(PUSHPAVATHI.V)****Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri.
Narasimhamurthy, Tahasildar Grade-1,
Nelamangala Taluk, Bengaluru Rural
District - reg.

Ref: 1. G.O.No. RD 186 ADE 2017 dated: 24.10.2017
2. Nomination Order No: UPLOK-2/DE/1202/2017/ARE-
9 Bangalore dated: 28.12.2017 of Hon'ble
Upalokayukta-2

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This Departmental Inquiry is initiated against Sri.
Narasimhamurthy, Tahasildar Grade-1, Nelamangala Taluk,
Bengaluru Rural District (hereinafter referred to as the
Delinquent Government Official for short "DGO").

2. In pursuance of the Government Order cited above at
reference No.1, Hon'ble Upalokayukta vide order dated
28.12.2017 cited above at reference No.2 has nominated
Additional Registrar of Enquiries-9 (in short ARE-9) to issue
Articles of charges and to conduct the inquiry against the
aforesaid DGO.

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3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charge issued by the ARE-9 against the DGO are as under :

ANNEXURE-I
CHARGE

2. ಆಸನೌ ಆದ ನೀವು -

ದೂರುದಾರರಾದ ಶ್ರೀ ಗಂಗಯ್ಯ ನಗರೂರು, ದಾಸನಪುರ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲೂಕು ಇವರು ನೆಲಮಂಗಲ ತಾಲೂಕು ಶ್ರೀಪತಿ ಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.42 ಕ್ಷೇತ್ರ 8.14 ಎಕರೆ ಜಮೀನು ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ ರವರ ಕೈತಪ್ಪಿನಿಂದ ವೆಂಕಟಯ್ಯ ಬಿನ್ ಶ್ರೀ ತಿರುಮಲಯ್ಯ ಎಂಬುದರ ಬದಲಾಗಿ ತಿರುಮಲಯ್ಯ ಬಿನ್ ವೆಂಕಟಯ್ಯ ಎಂದು ಆಗಿದ್ದು ಇದನ್ನು ಸರಿಪಡಿಸಲು ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಪ್ರಕರಣ ಸಂ.ಆರ್.ಎ (ನೇ)/204/ 2013-14 ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿದಾಗ ದಿ: 31/1/2014 ರಂದು ಜಮೀನಿನ ಮೂಲ ಖಾತೆದಾರರಾದ ಶ್ರೀ ವೆಂಕಟಯ್ಯ ಬಿನ್ ಶ್ರೀ ತಿರುಮಲಯ್ಯ ರವರಿಗೆ ಕಾತೆ ಬದಲಾಯಿಸಲು ಆದೇಶವಾಗಿದ್ದರೂ ಸದರಿ ಆದೇಶದನ್ವಯ ಖಾತೆ ಬದಲಾಯಿಸಲು ದೂರುದಾರರು ಆಸನೌ ಆದ ನಿಮಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದರೂ ಸಹ ಕ್ರಮ ವಹಿಸಲದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

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ಅನುಬಂಧ-2
ದೋಷಾರೋಪಣೆ ವಿವರ

ಶ್ರೀ ಗಂಗಯ್ಯ, ನಗರೂರು, ದಾಸನಪುರ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕಿನ ನಿವಾಸಿ, (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ವರು ಶ್ರೀ ನರಸಿಂಹಮೂರ್ತಿ, ತಹಶೀಲ್ದಾರ್, ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು, ಇವರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ಶ್ರೀಪತಿಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.42, ಕ್ಷೇತ್ರ 8.14 ಎಕರೆ ಜಮೀನು ಆಸನೌ ರವರ ಕೈತಪ್ಪಿನಿಂದ ಖಾತೆ ಅದಲುಬದಲು ಮಾಡಿರುತ್ತಾರೆ. ಇದನ್ನು ಸರಿಪಡಿಸಲು ದೂರುದಾರರು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಪ್ರಕರಣ ಸಂ.ಆರ್.ಎ(ನೇ)204/2013-14 ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿದಾಗ ದಿ.31.1.2014ರಂದು ಜಮೀನಿನ ಮೂಲ ಖಾತೆದಾರರಾದ ವೆಂಕಟಯ್ಯ ಬಿನ್ ತಿರುಮಲಯ್ಯ ಎಂದು ಖಾತೆ ಬದಲಾಯಿಸಲು ಆದೇಶವಾಗಿರುತ್ತದೆ. ಈ ಆದೇಶದ ಪ್ರಕಾರ ಖಾತೆ ಬದಲಾಯಿಸಲು ಆಸನೌ ರವರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ ಅವರು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಕ್ರಮಕೈಗೊಳ್ಳಬೇಕೆಂದು ತಮಗೆ ನ್ಯಾಯದೊರಕಿಸಬೇಕೆಂದು ಕೋರಿ ದೂರು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಆದೇಶವನ್ನು ಗಮನಿಸಿದ್ದು, ಆ ಪ್ರಕಾರ ಮೂಲ ಖಾತೆದಾರರಾದ ವೆಂಕಟಯ್ಯ ಅವರ ವಾರಸುದಾರರಿಗೆ ತಿಳುವಳಿಕೆ ನೀಡಿ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಇವರಿಗೆ 4 ಜನ ಗಂಡುಮಕ್ಕಳಿದ್ದು, ಹಾಲಿ ಖಾತೆದಾರರಾದ ಗಿರಿಜಮ್ಮ ಅವರು ತಕರಾರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆಗ ತಹಶೀಲ್ದಾರ್ ಅವರು ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಂಡು ಉಭಯಪಕ್ಷಕಾರರ ಹೇಳಿಕೆ ಪಡೆದು ಪರಿಶೀಲಿಸಿದಾಗ ದೂರುದಾರರು ಇದೇ ಜಮೀನಿನ ವಿಷಯವಾಗಿ ಒ.ಎಸ್.46/1992 ವಿಭಾಗಕ್ಕಾಗಿ ದಾವೆ ದಾಖಲಿಸಿದ್ದು, ಅದು ದಿನಾಂಕ:

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3.8.2007ರಂದು ವಜಾಗೊಂಡಿರುತ್ತದೆ. ಇದರ ಮೇಲೆ ಆರ್.ಎ.43/2009 ಅಂತ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಮೇಲ್ಮನವಿ ಸಹ ವಜಾಗೊಂಡಿರುತ್ತದೆ. ಆದರೆ ದೂರುದಾರರು ಈ ನ್ಯಾಯಾಲಯದ ಆದೇಶಗಳನ್ನು ಮುಚ್ಚಿಟ್ಟು ತಹಶೀಲ್ದಾರ್ ಅವರಿಂದ ಆದೇಶ ಪಡೆದಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನ ಅಂಶಗಳನ್ನು ಪುನರುಚ್ಚರಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರು ಆಕ್ಷೇಪಣೆ, ಪ್ರತ್ಯುತ್ತರ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ದೂರುದಾರರು ಜಮೀನಿನ ಖಾತೆ ಅದಲುಬದಲು ಕೈತಪ್ಪಿನಿಂದ ಆದ ಕಾರಣ ಅದನ್ನು ಸರಿಪಡಿಸಲು ಆರ್.ಎ.204/2013 ಅಂತ ಪ್ರಕರಣವನ್ನು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ದಾಖಲಿಸಿದ್ದು, ಅವರು ನಿಯಮಾನುಸಾರ ತಪ್ಪಾದ ಅದಲು ಬದಲು ಖಾತೆಯನ್ನು ಸರಿಪಡಿಸಿ ದೂರುದಾರರ ತಂದೆ ವೆಂಕಟಯ್ಯ ಬಿನ್ ಲೇಟ್ ತಿರುಮಲಯ್ಯ ಅವರ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಬದಲಾಯಿಸುವಂತೆ ಆದೇಶ ನೀಡಿರುತ್ತಾರೆ.

ಆಸನಾ ರವರು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಆದೇಶದ ಪ್ರಕಾರ ವೆಂಕಟಯ್ಯನವರ ವಾರಸುದಾರರ ಹೇಳಿಕೆ ಪಡೆದಾಗ ವೆಂಕಟಯ್ಯ ಅವರ ಸೊಸೆ ಗಿರಿಜಮ್ಮ ತಕರಾರು ಸಲ್ಲಿಸಿದ್ದರಿಂದ ಆಗ ಪರಿಶೀಲಿಸಲಾಗಿ ಈಗಾಗಲೇ ಒ.ಎಸ್.46/1992 ಮತ್ತು ಆರ್.ಎ.43/2009 ವಜಾ ಗೊಂಡಿರುವುದರಿಂದ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳಿಗೆ ಈ ಆದೇಶ ಗಮನಕ್ಕೆ ಬಂದಿರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಆದೇಶದ ಪ್ರತಿ ದಿ.19.2.2014ರಂದು ನೀಡಿರುವ ಆದೇಶದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಯಂತೆ ಸಿ.ಎ.ಆರ್.ಸಿ.ಆರ್.1482/2013-14ರಲ್ಲಿ ಸರ್ವೆ ನಂ.48 ಕ್ಷೇತ್ರ 8.14 ಎಕರೆ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ದಿ.10.3.2014ರಂದು ನೀಡಿರುವ ಆದೇಶದ ಪ್ರತಿಯಲ್ಲಿ ಸಿ.ಎ.ಆರ್.ಸಿ.ಆರ್. 1731/2013-14ರ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ತಿದ್ದಿರುವಂತೆ ಕಂಡುಬಂದಿರುವುದರಿಂದ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳಿಗೆ ಸ್ಪಷ್ಟೀಕರಣ ಕೋರಿ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಅವರಿಂದ ಸ್ಪಷ್ಟೀಕರಣ ಬಂದಿರುವುದಿಲ್ಲ ಮತ್ತು ಈ ಹಂತದಲ್ಲಿ ಅವರ ವರ್ಗಾವಣೆಯಾಗಿದೆಯೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

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ಆಸನೌ ರವರು ಮೇಲಾಧಿಕಾರಿಗಳ ಹಾಗೂ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಕ್ರಮವಹಿಸಿ ವರದಿ ನೀಡದೆ ಯಾವುದೋ ಕಾರಣಗಳನ್ನು ನೀಡಿ ಪ್ರಕರಣ ಮುಂದೂಡುತ್ತಾ ಬಂದಿರುವುದಾಗಿ ಕಂಡುಬರುತ್ತದೆ. ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ದೂರುದಾರರ ತಂದೆ ವೆಂಕಟಯ್ಯನ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಬೇಕೆಂದು ಆದೇಶ ನೀಡಿದಾಗ ಆಸನೌ ರವರು ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯಗಳ ಆದೇಶದಲ್ಲಿ ದೂರುದಾರರ ವಿರುದ್ಧ ಆದೇಶವಾಗಿರುವುದರಿಂದ ಖಾತೆಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದು ಕಂಡುಬರುತ್ತದೆ. ಅಲ್ಲದೆ ದೂರುದಾರರು ನೀಡಿರುವ ಆದೇಶದ ಪ್ರತಿ ತಿದ್ದಿದಂತೆ ಕಂಡುಬಂದಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ಇವುಗಳಿಗೆ ಸಮರ್ಥನೆ ಒದಗಿಸುವಂತೆ ಯಾವುದೇ ದಾಖಲೆಯನ್ನು ಆಸನೌ ರವರು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಆಸನೌ ರವರು ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಯ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯತೋಪವೆಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯತೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

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5. The copies of the same are issued to the DGO calling upon him to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding inquiry. Thereafter, he submitted written statement.

7. The DGO in his written statement has admitted that when he was working as Tahasildar in Nelamangala Taluk, during the period of allegation, he had received an order in RA.No. (Ne)204/2013-14 from the Assistant Commissioner. He has also admitted that in the order, the Assistant Commissioner had observed that the name of Kathedar is wrongly noted as Thirumalaiah S/o Venkataiah instead of Venkataiah S/o Thirumalaiah

8. His contention is that, the Assistant Commissioner had directed to take action in the matter by recording the statements of all the legal heirs of Venkataiah since he was dead. In the said order, some mistakes were there, he had sought for clarification of the said mistakes. As Venkataiah died on 15.10.2013, his legal heirs had filed objections. Because of this reason, delay is caused in complying the order of Assistant Commissioner. Thereafter, on 10.8.2016, he was transferred from Nelamangala Taluk.

9. He has further contended that the investigating officer in his report submitted to this authority has stated that the allegations made against him are not proved. With

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these grounds, he prayed to drop the charge leveled against him.

10. The disciplinary authority has examined the complainant Sri. Gangaiah, as PW.1 and got marked documents as **Ex.P-1 to ExP-4**.

11. Thereafter, second oral statement of DGO has been recorded. DGO submitted that he has got his evidence. So, opportunity is provided to him to adduce evidence. Accordingly, DGO got examined himself as DW-1 and got marked documents at **Ex.D-1 to Ex.D-3**.

12. The DGO has submitted written brief. Heard the submissions of both the side. I answer the above charges in the **AFFIRMATIVE** for the following;

REASONS

13. The allegations in the Article of charge is that the Assistant Commissioner Doddaballapura Sub Division in RA No. 204/2013-14 had passed orders that the name of kathedhar is wrongly typed as Thirumalaiah S/o Venkataiah instead of Venkataiah S/o Thirumalaiah and had directed Tahasildar to take action. But the Tahasildar did not comply the orders of Assistant Commissioner on time and has delayed in complying the orders of Assistant Commissioner.

14. The admitted facts in this case are that the orders of the Tahasildar Nelamangala i.e., DGO in RRT(C)CR 158/2013-14 dated: 3.9.2013 in connection to MR. No. 6/89-90 was challenged before the Assistant Commissioner in RA No. (Ne) 204/2013-14 on the ground that the name of

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katedhar is wrongly noted as Thirumalaiah S/o Venkataiah instead of Venkataiah S/o Thirumalaiah. The said appeal came to be allowed by order dated: 31.1.2014 by the Assistant Commissioner and the matter was remanded back to Tahasildar, Nelamangala i.e., DGO with the observation that the name of katedhar is wrongly noted as Thirumalaiah S/o Venkataiah instead of Venkataiah S/o Thirumalaiah with a direction to take action by recording statements of all the legal heirs of Venkataiah as he was dead.

15. The defence of the DGO in chief examination is that the application was enclosed with two xerox copies of the orders of Assistant Commissioner. In one xerox copy of the order, the Survey Number was 48 and in another xerox copy of the order, the Survey Number was corrected as '42'. He had written a letter to Assistant Commissioner for clarification in this regard. Thereafter, he had issued notice to legal heirs of Venkataiah on 20.9.2014 calling all of them to file their objections. Smt. Girijamma W/o Late Thirumalaiah had filed objections. Hence he had registered a dispute in RRT(Dis)70/2014-15. Thereafter, he issued notice to both the parties. After many enquiries, on 21.9.2016, matter was fixed for enquiry. In between, on 10.8.2016 he was relieved from the post of Tahasildar, Nelamangala and transferred to Bengaluru. Because of this reason, he could not act upon the orders of the Assistant Commissioner. Thereafter, his successor passed order on 30.6.2018 to change khatha into the name of Sri. Venkataiah S/o Thirumalaiah as per the orders of Assistant Commissioner.

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16. Perused the records. Of course, Ex.D-1 is the order of Assistant Commissioner dtd: 31.1.2014, in which the Assistant Commissioner has observed that the name of kathedhar is wrongly noted as Thirumalaiah S/o Venkataiah instead of Venkataiah S/o Thirumalaiah and directed the Tahasildar to record the statements of all the legal heirs of Venkataiah since he is dead and to take steps. Ex.D-2 the copy of the order sheet in RRT(Dis)70/2014-15 show that the case is registered on the objections of Smt. Girijamma W/o Late Thirumalaiah. The first hearing date of the said case was 10.4.2015. On that day, the matter was adjourned to 15.5.2015 for the reason that the P.O was engaged in other official duty. Again on 15.5.2015, the matter has been adjourned to 26.6.2015 for the same reason that the officer was engaged in other office duty.

17. Further on 26.6.2015 matter has been called, plaintiff (petitioner) was present, defendant (Respondent) was represented by the advocate. He had filed objections. Thereafter, the matter has been adjourned to 17.7.2015 for say of plaintiff (petitioner).

18. On 17.7.2015 matter was called, petitioner was present, waited for respondent. Later the matter has been adjourned to 19.8.2015. On 19.8.2015, matter has been adjourned to 11.9.2015 for the reason the PO is engaged in other office duty. Again on 11.9.2015, matter has been adjourned to 14.10.2015 with the same reason of PO being engaged in other office duty. On 14.10.2015 also, the matter

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has been adjourned to 18.11.2015 for the same reason that PO is engaged in other office duty.

19. Further on 18.11.2015, matter has been called. The petitioner was present. The respondent was absent. His son was present. As the counsel prayed time, the matter has been adjourned to 16.12.2015. On 16.12.2015, 20.1.2016, 2.3.2016, 6.4.2016, 6.5.2016, 15.6.2016, the matter has been adjourned continuously for the reason that the PO is engaged in other office duty. On 29.7.2016, both parties were present. In spite of it, the matter has been adjourned to 21.9.2016. Thereafter on 21.9.2016 the successor of the DGO has adjourned the matter to 27.10.2016 and finally on 30.6.2018, he passed orders complying the orders of Assistant Commissioner.

20. The order sheet in RRT(Dis)70/2014-15 show that the DGO has not taken action as per the directions of the Assistant Commissioner in RA (Ne) 204/2013-14.

21. In fact, the explanation of DGO, that in the copies of the orders of Assistant Commissioner enclosed to application, there was a mistake with regard to Survey number of the property i.e., in one copy the Survey number was mentioned as 48 & in another copy, Survey number was corrected as 42, and that he had written letter to the Assistant Commissioner seeking clarification. The said contention is not acceptable for the reason that the order which was challenged before the Assistant Commissioner was the order dated: 3.9.2013 of DGO himself on his file No. RRT(C)R 158/2013-14.

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22. Further the case was remanded by the Assistant Commissioner to the Tahasildar for action. This show that the record was directly sent by the office of Assistant Commissioner to the O/o of the Tahasildar. That means, the entire record in connection to the dispute on hand was available in the O/o of the Tahasildar. So the DGO was having access to verity the record directly. There was no necessity for DGO to get clarification from the Assistant Commissioner.

23. Further, the order of Assistant Commissioner was dated: 31.1.2014 RRT(Dis)70/2014-15 is registered on 10.4.2015 before Tahasildar. This show there is a long gap of one year four months between the date of order of Assistant Commissioner and the date of registering RRT(Dis)70/2014-15. This shows the DGO has not taken steps from 31.1.2014 to 10.4.2015. The DGO has not explained as to why he did not take action in between 31.1.2014 to 10.4.2015 either in written statement or in his chief examination.

24. Further even after registration of RRT(Dis)70/2014-15, without giving proper reasons, the matter has been adjourned from time to time without taking any steps. Thus I am of the opinion that the DGO has intentionally delayed in taking action and finally not complied the orders of Assistant Commissioner..

25. Thus on overall examination of the evidence on record, I hold that the disciplinary authority has established the charge leveled against DGO. Hence, I proceed to record the following:-

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FINDINGS

26. The Disciplinary Authority has proved the charges leveled agsint DGO.

Pu. 91, V 23.9.201

(PUSHPAVATHI.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri. Gangaiah, Naganuru, Dasanapura Hobli, Bengaluru North Taluk original
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ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Ex.P1 is the detailed complaint submitted by PW-1.
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form no. 1 and 2 submitted by PW-1.
Ex.P-4	Ex.P-4 are the documents submitted by PW-1 along with the complaint

iii) List of witnesses examined on behalf of DGO.

DW-1	DGO Sri. Narasimhamurthy, Tahasildar Grade-1, Nelamangala Taluk, Bengaluru Rural District original
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iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is comments submitted by DGO.
Ex.D-2	Ex.D-2 is the xerox copy of the order sheet pertaining to R.R.T (Dis) 70/2014-15.
Ex.D-3	Ex.D-3 is the order dtd: 30.6.2018 passed by Tahasildar Nelamangala Taluk, Nelamangala

Pushpavathi V
(Pushpavathi:V) 23.9.2021

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.1202/2017/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 27.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Narasimhamurthy,
Tahasildar Grade-I, Nelamangala Taluk, Bangalore
Rural District- reg.

Ref:- 1) Government Order No.RD 186 ADE 2017 dated
24.10.2017.

2) Nomination order No. UPLOK-
2/DE.1202/2017 dated 28.12.2017 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 23.09.2021 of
Additional Registrar of Enquiries-9, Karnataka
Lokayukta, Bengaluru.

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The Government by its order dated 24.10.2017 initiated the  
disciplinary proceedings against Shri Narasimhamurthy,  
Tahasildar Grade-I, Nelamangala Taluk, Bangalore Rural  
District, [hereinafter referred to as Delinquent Government

Official, for short as 'DGO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE.1202/2017 dated 28.12.2017 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charges:-

“ ಅಸನೌ ಆದ ನೀವು- ದೂರುದಾರರಾದ ಶ್ರೀ ಗಂಗಯ್ಯ ನಗರೂರು, ದಾಸನಪುರ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ಇವರು ನೆಲಮಂಗಲ ತಾಲ್ಲೂಕು ಶ್ರೀಪತಿಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.42 ಕ್ಷೇತ್ರ 8.14 ಎಕರೆ ಜಮೀನು ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ ರವರ ಕೈತಪ್ಪಿನಿಂದ ವೆಂಕಟಯ್ಯ ಬನ್ ಶ್ರೀ ತಿರುಮಲಯ್ಯ ಎಂಬುದರ ಬದಲಾಗಿ ಶ್ರೀ ತಿರುಮಲಯ್ಯ ಬನ್ ವೆಂಕಟಯ್ಯ ಎಂದು ಆಗಿದ್ದು ಇದನ್ನು ಸರಿಪಡಿಸಲು ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಪ್ರಕರಣ ಸಂ.ಆರ್.ಎ.(ನೇ)/204/2013-14ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿದಾಗ ದಿ.31.1.2014ರಂದು ಜಮೀನಿನ ಮೂಲ ಖಾತೆದಾರರಾದ ಶ್ರೀ ವೆಂಕಟಯ್ಯ ಬನ್ ಶ್ರೀ ತಿರುಮಲಯ್ಯ ರವರಿಗೆ ಖಾತೆ ಬದಲಾಯಿಸಲು ಆದೇಶವಾಗಿದ್ದರೂ ಸದರಿ ಆದೇಶದನ್ವಯ ಖಾತೆ ಬದಲಾಯಿಸಲು ದೂರುದಾರರು ಅಸನೌ ಆದ ನಿಮಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿದ್ದರೂ ಸಹ ಕ್ರಮ ವಹಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3 (1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Narasimhamurthy, Tahasildar Grade-I, Nelamangala Taluk, Bangalore Rural District, is ' proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the First Oral Statement of DGO recorded by the Inquiry Officer, the DGO Shri Narasimhamurthy, has retired from service on 31.7.2020.

7. Having regard to the nature of charge '*proved*' against the DGO and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of ' withholding 5%(five) pension payable to DGO Shri Narasimhamurthy,, for a period of five years.'



8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*B.S. Patil* 27/9/24

(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*